

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 5598
TO BE ANSWERED ON FRIDAY, THE 04th APRIL, 2025**

Implementation of Reservation for Women in Legislatures

5598. Shri Raja A:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of implementation of Constitution (Amendment) Act, 2023 for reservation for women in Lok Sabha and State Legislatures;
- (b) whether ratification by the State Legislatures has been obtained for this legislation, if so, the details thereof;
- (c) the time frame by which the constituencies of Lok Sabha and Assemblies are likely redrawn and notified for the purpose of women reservation; and
- (d) whether there is a possibility of notifying reserved constituencies for women before the next Lok Sabha elections, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a), (c) and (d): Article 334A of the Constitution, inserted by the Constitution (One Hundred and Sixth Amendment) Act, 2023, provides that the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital

Territory of Delhi shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published. Similar amendments have also been incorporated in the Government of Union Territories Act, 1963 as well as the Jammu and Kashmir Reorganisation Act, 2019.

(b): As per article 368 of the Constitution, ratification by the State Legislatures is not required.
